

HIGH COURT OF CHHATTISGARH, BILASPUR


ENDORSEMENT

Endt No. 9211 /Rules/2026

Bilaspur, dated 13/5/26

Copy of amendment in the **High Court of Chhattisgarh, Rules, 2007** be forwarded to :-

1. Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Mr. Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
6. Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Mr. Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Mr. Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Hon'ble Mr. Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
15. Private Secretary to the Registrar General, High Court of Chhattisgarh, Bilaspur for information.
16. Steno to Registrar (Vig. and I&E/ Judicial/ S&A Cell/ Computerization/ Establishment) High Court of Chhattisgarh, Bilaspur for information.
17. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
18. Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur (Chhattisgarh).
19. Advocate General, High Court of Chhattisgarh, Bilaspur for information.
20. Assistant Solicitor General, High Court of Chhattisgarh, Bilaspur for information.
21. President, Chhattisgarh Bar Association, High Court Campus, Bilaspur for information.
22. The Principal District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
23. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Dantewada for information.
24. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
25. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
26. Additional Registrar (Judicial/ HCLSC/ Adm.), High Court of Chhattisgarh, Bilaspur for information.
27. Registrar Ministerial (C.S.J.A./Vigilance and I&E), High Court of Chhattisgarh, Bilaspur for information.
28. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
29. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
30. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
31. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
32. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
33. Library, High Court of Chhattisgarh, Bilaspur for information.
34. Senior Court Manager, High Court of Chhattisgarh, Bilaspur for information.
35. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.


(Mansoor Ahmed)
Registrar (Vig.) & (I&E)

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)
प्राधिकार से प्रकाशित

क्रमांक 228]

नवा रायपुर, सोमवार, दिनांक 11 मई 2026 — वैशाख 21, शक 1948

HIGH COURT OF CHHATTISGARH, BILASPUR

Bilaspur, the 11th May 2026

NOTIFICATION

No. 9018/Rules/2026.— In exercise of the powers conferred under Articles 225 and 227 of the Constitution of India, the High Court of Chhattisgarh hereby makes the following amendment in the High Court of Chhattisgarh Rules, 2007, which shall come into force with immediate effect :-

AMENDMENT

1. In Format of Anticipatory Bail Application and in the Format of Application for Regular Bail of Rule 120, the following shall be deleted :

" Case No. /B.A. No.....
Crime No.....
Police Station.....
Offence u/s....."

2. After the words 'Non-applicant B' and before the words 'The applicant named above respectfully begs to submit as under' of Format of Anticipatory Bail Application and Format of Application for Regular Bail of Rule 120, the following shall be inserted :

"The applicant shall furnish the following details in tabular form:

PART - A : CASE DETAILS

FIR No & Date : _____
Police Station, District & State : _____

S. No.	Sections invoked	Maximum Punishment prescribed

PART- B: CUSTODY & PROCEDURAL COMPLIANCE

Date of Arrest	Total period of custody undergone

PART- C: STATUS OF TRIAL

S.No.	Particulars	Details
1.	Stage of proceedings (Investigation / Chargesheet / Cognizance / Framing of charges / Trial)	
2	Total number of witnesses cited in the chargesheet	
3	Number of prosecution witnesses examined	

PART- D : CRIMINAL ANTECEDENTS

S.No.	FIR No. & Police Station	Sections	Status (Pending / Acquitted / Convicted)

PART- E: PREVIOUS BAIL APPLICATIONS

S.No.	Court	Case No.	Outcome of case

PART- F: COERCIVE PROCESSES

S.No.	Particulars	Detail
1.	Whether any Non- Bailable Warrant was issued	
2.	Whether declared a proclaimed offender	

By order of Hon'ble the High Court

Sd/-

(Rajnish Shrivastava)
Registrar General.